

**High Court Of Karnataka**

**Bengaluru, Date : 26-03-2020**

**: NOTICE:**

It is hereby notified to Advocates and Party-in-person that, in case of any extreme urgency request may be sent to the mail id of the Registrar Judicial High Court of Karnataka, Bengaluru in **regjudicial@hck.gov.in** with a brief note explaining the extreme urgency. If extreme urgency is considered favorably by the Hon'ble Chief Justice, necessary intimation of e-filing and date of hearing and time will be informed to the concerned advocate/Party in person. Once the case is permitted to be e-filed, the matter will be heard by the concerned Bench nominated by the Hon'ble Chief Justice. Date and time of hearing of the matter through video-conference will be shared to the registered e-mail ids of the Advocate/Party in person.

By Order of the Hon'ble Chief Justice

**Sd/-**

(Registrar General)  
High Court of Karnataka,  
Bengaluru.